

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 170 of 2020

IN THE MATTER OF:

MBev Spirits Pvt. Ltd.

...Appellant

Versus

Mam Chand Goyal & Ors.

...Respondents

Present:

**For Appellant: Mr. Krishnendu Datta and
Mr. Gursat Singh Vachher, Advocates.**

**For Respondent: Mr. Virendra Ganda, Sr. Advocate with
Mr, Vishal Ganda, Mr. Ayandeb Mitra,
Mr. Anand Singh Sengar, Mr. Anand Sengar and
Mr. Ajay K. Jain, Mr. Prashant Mehta (Caveator),
Mr. Aaryav Mehra (Caveator),
Advocates for R-1&2.
Mr. Siddharth Bhatli, Ms. Ankita Panikkar,
Advocates for 4 to 8.**

O R D E R
(Virtual Mode)

17.02.2021 Learned Counsel for Respondent No. 1 and 2 submits that there is Government Notification dated 05th June, 2015 which is relevant and is not on record. The Learned Counsel has by electronic mode now sent copy of the Notification to the Court Master and has shared copies with Counsel for other parties. The copy of the Notification is taken on record and marked 'X' for identification.

Learned Counsel for Respondent No. 1 and 2 has completed his argument. Learned Counsel for the Respondent Nos. 4 to 8-Mr. Siddharth Bhatli has also been heard.

Learned Counsel for the Appellant seeks time to make submissions in Rejoinder. One last opportunity is given.

List the Appeal for further hearing on **19th February, 2021** as Part-Heard high on Board.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)